

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 113
(IB)1462/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Royale Resinex Pvt. Ltd.

....**Applicant**

Vs.

Greotech Telecom Technologies Pvt. Ltd.

....**Respondent**

Order delivered on 10.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr.Gourav Arora, Adv.

For the Respondent

:Mr.Arun Srivastava, Adv.

ORDER

On 18th September 2019, right to file reply was closed. Today, the learned counsel for the respondent states that on 18th September 2019, he could not reach, when the matter was called out and right to file reply was closed. The learned counsel further requests that in the interest of justice, indulgence may be shown. The Corporate Debtor may be allowed, reply may be taken on record since he has filed reply yesterday and copy is served. Learned counsel is ready to pay the cost for allowing them to file reply. Let cost of Rs. 10,000/- be paid to the applicant within five days. Rejoinder if any be filed within five days, with copy in advance to the other side. Learned counsel for the respondent states that they would like to settle the matter. List for hearing on 25.10.2019.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

